

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **15.04.2021** at **2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : IA/284/CHE/2021 IN CP/1279/2018  
NAME OF PETITIONER : Radhakrishnan Dharmarajan (Liquidator)  
M/s Flora Footwear Pvt Ltd  
NAME OF RESPONDENT : Employees Provident Fund Organisation Ministry Of  
Labour and Employees, Government of India  
SECTION : Rule 11 Of NCLT Rules 2016

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IA/MA/IBA/TCP/TCA/CP/CA No : MA/1135/2019 IN CP/1279/IB/2019

NAME OF PETITIONER : Radhakrishnan Dharmarajan RP  
M/s. Flora Footware Pvt Ltd

NAME OF RESPONDENT : Office Of Assistant Provident fund commissioner &  
Recovery officer vellore & 1 ors

SECTION : Sec 35(1) (n) of IBC

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3 IA/284/CHE/2021 IN CP/1279/2018

25 MA/1135/2019 IN CP/1279/IB/2019

**ORDER**

Learned Counsel for Applicant / Liquidator Mr. T. Ravichandran along with Liquidator Mr. Dharmarajan is present through video conferencing platform.

Learned Counsel for Applicant seeks to adjourn this matter in relation to the main Application filed as against the Respondent / EPFO authorities. Upon receipt of the notice of this Application on behalf of the EPFO authorities, Learned Counsel for Respondent / EPFO Mr. K. Panneerselvam, Advocate is also present through video conferencing platform.

Let the main Application be posted before this Tribunal on **07.05.2021**.

In the meanwhile, EPFO authorities are granted two weeks' time to file counter in the main Application by providing an advance copy to the other side.

Learned Counsel for the EPFO Authorities represents that Item No.25 as reflected in the cause list viz., MA/1135/2019 IN CP/1279/IB/2019 also pertains to the same establishment and where the EPFO authorities are the Respondent in the said Application and requests the matter to be taken up along with the other Application filed before this Tribunal today for which liberty was granted to the Respondent to file its counter within a period of two weeks from today.

In view of the said representations, let this matter also be posted on **07.05.2021**

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

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-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)